

THE RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD (SHRI A. M. THOMAS): Sir, I beg to lay on the Table, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958, a copy of the Ministry of Food and Agriculture (Department of Food) Notification G.S.R. No. 93, dated the 15th January, 1962, publishing the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961. [Placed in Library. See No. LT-3477/62].

NOTIFICATION UNDER THE COMPANIES ACT, 1956

SHRI K. RAGHURAMIAH: Sir, on behalf of Shri K. C. Reddy, I beg to lay on the Table, under sub-section (2) of section 620 of the Companies Act, 1956, a copy of the Ministry of Commerce and Industry (Department of Company Administration) draft notification amending S.R.O. No. 355, dated the 17th January, 1957. [Placed in Library. See No. LT-2980/61].

NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

SHRI K. RAGHURAMIAH: Sir, on behalf of Shri K. D. Malaviya, I beg to lay on the Table, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy each of the following Notifications of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel):—

- (i) Notification G.S.R. No. 358, dated the 9th March, 1961, empowering the Administrators of Union Territories to exercise certain powers.
- (ii) Notification G.S.R. No. 455, dated the 24th March 1961, publishing the Mining Leases (Modification of Terms) Amendment Rules, 1961.

[Placed in Library. See No. LT-2829/61 for (i) and (ii)].

(iii) Notification No. MII-185(2)/59, dated the 27th April, 1961, publishing the Minerals Conservation and Development (First Amendment) Rules, 1961.

(iv) Notification No. MII-185 (4)/61, dated the 14th July, 1961, publishing the Minerals Conservation and Development (Second Amendment) Rules, 1961.

[Placed in Library. See No. LT-3040/61 for (iii) and (iv)].

(v) Notification G.S.R. No. 1133, dated the 7th September, 1961, publishing the Minerals Concession (Amendment) Rules, 1961.

(vi) Notification G.S.R. No. 1303, dated the 16th October, 1961, publishing the Minerals Concession (Second Amendment) Rules, 1961.

(vii) Notification G.S.R. No. 1199, dated the 20th September, 1961, publishing an amendment in Government Notification No. MII-159(18)/54-A. II, dated the 1st June, 1958.

[Placed in Library. See No. LT-33303/61 for (v) to (vii)].

(viii) Notification S.O. No. 2060, dated the 22nd August, 1961, publishing certain directions issued under section 30A of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-3201/61].

(ix) Notification No. MII-159(18)/54-A, dated the 2nd December 1961, publishing the Minerals Concession (Third Amendment) Rules, 1961.

(x) Notification No. MV-3(1)/61, dated the 1st February, 1962, publishing the Minerals Concession (Amendment) Rules, 1962.

[Placed in Library. See No. LT-3502/62 for (ix) and (x)].